



**The Rajasthan Universities' Teachers (Absorption of Temporary Teachers)
Act, 2008**

Act No. 22 of 2008

Amendment appended: 20 of 2023

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LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)
NOTIFICATION

Jaipur, August 5, 2008

No. F.2(40)Vidhi/2/2008.—In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorize the publication in the Rajasthan Gazette of the following translation in the English language of the Rajasthan Vishwavidhyalayaon Ke Adhyapak (Asthayi Adhyapakon ka Aamelan) Adhiniyam, 2008 (2008 Ka Adhiniyam Sankhyank 22) :-

(Authorized English Translation)

THE RAJASTHAN UNIVERSITIES' TEACHERS
(ABSORPTION OF TEMPORARY TEACHERS)
ACT, 2008

(Act No. 22 of 2008)

[Received the assent of the Governor on the 3rd day of August, 2008]

An Act

to provide for the absorption of temporary teachers of long standing, working in the Universities of Rajasthan.

Be it enacted by the Rajasthan State Legislature in the Fifty-ninth Year of the Republic of India, as follows :-

Short title,
extent and
commencement

1. (1) This act may be called the Rajasthan Universities' Teachers (Absorption of Temporary Teachers) Act, 2008.
- (2) It extends to the whole of the State of Rajasthan.
- (3) It shall be deemed to have come into force on and from 12th June, 2008.

Definitions

2. (1) In this Act, unless the subject or context otherwise requires,-
 - (i) "Department concerned" means the Department of the University concerned in which the vacancy of a teacher exists;
 - (ii) "relevant law" means the Rajasthan Universities' Teachers and Officers (Selection for Appointment) Act, 1974 (Act No. 18 of 1974) and any enactment of the Rajasthan State Legislature establishing a University in Rajasthan, and it includes the Statutes, Ordinances, Regulations, by-laws, rules, notifications or orders made thereunder and as amended from time to time.
 - (iii) "screening committee" means a Committee appointed under the provisions of this Act to scrutinize the academic record and report(s) about the work and conduct of the temporary teachers;
 - (iv) "temporary teacher" means a teacher appointed in accordance with the provisions of sub-section (3) of section 3 of the Rajasthan Universities' Teachers and Officers (Selection for Appointment) Act, 1974 (Act No. 18 of 1974) in the pay scale prescribed by the University concerned on temporary basis as stipulated

arrangement, after due public advertisement of vacancies, or a teacher appointed on part time basis and continuing in the pay scale prescribed by the universities but shall not include a teacher appointed on contract basis or those in foreign service and serving the University concerned on deputation;

- (v) "University concerned" means the University in which the temporary teachers are working; and
 - (vi) "Vice-chancellor" means the Vice-chancellor of the University concerned, and includes any person who for the time being performs the functions of the Vice-chancellor of the University concerned according to the relevant law.
- (2) All other expressions used but not defined in this Act shall have the meaning respectively assigned to them under the relevant law.
3. All temporary teachers continuing as such at the commencement of this Act shall be considered by the University concerned for this absorption and substantive appointment on the recommendation of the Screening Committee constituted under section 4, subject to their fulfilling the condition of eligibility, including minimum qualification, prescribed by the University concerned under the relevant law and subject to the availability of substantive vacancies of teachers in the Department concerned.
 4. The Screening Committee shall consist of the following, namely:-
 - (i) Vice-chancellor of the University concerned who shall be Chairperson of the Committee;
 - (ii) Dean of the faculty concerned;
 - (iii) the Head of Department concerned of the University concerned;
 - (iv) the senior most Professor/Reader of the Department, if he is not the Head of Department;
 - (v) one expert, not connected with the University concerned and having special knowledge in the subject in which the teacher is to be screened, to be nominated by the Vice-chancellor of the University concerned out of a panel of names recommended by the Academic Council of such University;
 - (vi) one member to be nominated by the Chancellor.
 - (vii) an eminent educationist to be nominated by the State Government; and
 - (viii) one member of the Syndicate/Board of Management to be nominated by the State Government.
 5. The teachers appointed to the substantive posts in pursuance of the provisions of this Act shall be deemed to have been

Substantive
appointment
of temporary
teachers

Constitution
of Screening
Committee

Appointment
to be under

Last date for making appointments

Termination of the services of temporary teachers not substantively appointed

The Act to have overriding effect

Repeal and Savings

Teachers and Officers (Selection for Appointment) Act, 1974 (Act No. 18 of 1974).

6. No appointment in pursuance to the provisions of this Act shall be made after the expiry of 180 days from the date of the commencement of this Act.
7. The services of a temporary teacher, who is considered for substantive appointment under sections 3 and 4 but is not substantively appointed on or before the expiry of 180 days from the date of the commencement of this Act, shall stand terminated on the date of such expiry.
8. The provision of this Act shall have overriding effect notwithstanding anything contained in the relevant law.
9. (1) The Rajasthan Universities' Teachers (Absorption of Temporary Teachers) Ordinance, 2008 (Ordinance No. 3 of 2008) is hereby repealed.
(2) Notwithstanding such repeal, all things done, actions taken or orders made under the said Ordinance shall be deemed to have been, taken or made under this Act.

EDUCATION DEPARTMENT NOTIFICATION

[No. F. 3(21)Edu/Gr.III/83]

G.S.R. 58.— In exercise of the powers conferred by sub-section (13) of section 11 of the Rajasthan Universities' Teachers and Officers (Selection for Appointment) Act, 1974, the State Government hereby makes the following rules, namely :—

1. *Short title of commencement.*— (1) These rules may be cited as the Rajasthan University Teachers and Officers (Selection for the Appointment) Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. *Annual Performance Appraisal Reports.*— The University concerned shall maintain for all teachers of the University Annual Performance Appraisal Reports on and after the year 1982-83 in such form as may be prescribed by the Syndicate or the Board of Management, as the case may be, of the University.

3. *Special Performance Appraisal Reports.*— For the purpose of making personal promotion to ex-cadre posts in the year 1983, the University concerned shall maintain a Special Performance Appraisal Report in such form as may be prescribed by the Syndicate or, as the case may be, Board of Management of the University concerned and the same shall be made available to the committee constituted under section 11 for making personal promotions to such posts.

4. *Presence of members of the committee.*— All the members of the committee specified in column 2 of the Second Schedule shall have to be present in making selection for personal promotion to ex-cadre posts and for making their recommendations under section 11.

APPENDIX I to 'PART I : ACT'

Progressive Changes in the Composition of the Syndicate

(Reference: page 12 of Act)

1. The composition of the Syndicate was initially provided by Statute 4 of the First Statutes as follows :
St. 4 :
(1) the Syndicate shall be the executive body of the University and shall consist of the following persons, namely :
(i) the Vice-Chancellor,
(ii) the Chief Justice, Rajasthan High Court, Jodhpur,
(iii) two Deans, nominated by the Vice-Chancellor in rotation,
Provided that no Dean shall be nominated for two successive terms,
(iv) the Director of College Education, Rajasthan,
(v) two Educationists to be nominated by the Chancellor,
(vi) two University Professors nominated by the Vice-Chancellor,
Provided that no University Professor shall be nominated for two successive terms, and
(vii) two members of the Senate being non-teachers elected by the Senate, one of whom shall be registered graduate.
(2) The term of the office of the elected and nominated members of the Syndicate shall be three years.
(3) Five members of the Syndicate shall form a quorum.
2. The above provision was superseded by section 3 of Jodhpur University (Amendment) Act, 1972 (Act No. 12 of 1972)¹. By this section 16 of the principal Act was substituted by the following :
"16. *The Syndicate.*— (1) The Syndicate shall be the executive body of the University and shall consist of the following persons, namely :—
(i) the Vice-Chancellor,
(ii) the Chief Justice, Rajasthan High Court, Jodhpur,
(iii) two Deans nominated by the Vice-Chancellor in rotation,
(iv) the Director of College Education, Rajasthan,
(v) two educationist to be nominated by the Chancellor,
(vi) two University Professors nominated by the Vice-Chancellor :
Provided that no University Professor shall be nominated for two successive terms;
(vii) two members of the Senate being non-teachers, elected by the Senate, one of whom shall be a registered graduate,
(viii) two persons elected by the Senate from amongst persons who are elected as "Other Members" of the Senate under clause (xxiv) of sub-division III of sub-section (2) of section 15, and
(ix) two members of the State Legislature nominated by the Speaker.
(2) The term of office of the elected and nominated members shall be three years, but the members who have been elected or nominated under the provisions of the Statutes and are continuing as such, shall remain as such members for their remaining term as if they are elected or nominated under the provisions of this section.
(3) Five members of the Syndicate shall form a quorum."
3. (a) By Jodhpur University (Amendment) Ordinance 1974 (Ordinance 28 of 1974)² the following clause was inserted in sub-section 1 of section 16 of the Act after clause (ix) :

¹ [Received assent of Governor on 21 June 1972. Published in Rajasthan Gazette Extraordinary, Part IV A, dated 28 June 1972.]

² [Made and promulgated by Governor on 17 December 1974. Published in Rajasthan Gazette Extraordinary, Part IV B, dated 18

- "(x) One person elected by the Senate from amongst students who are elected as "Other Members" of the Senate under clause (xxviii) of sub-section III of sub-section (2) of section 15 and the *ex-officio* members of the Senate under clause (bb) of sub-division III of sub-section (2) of the said section."
- (b) Further the following new sub-section (4) was inserted after sub section (3) of section 16 in the principal Act :
- "4" Persons who are members under clause (x) of sub-section (1) shall not be associated with the appointment of examiners or with the Committee of Selection of the employees of the University, the finance committee and with such other committee as the State Government may, by notification in the official Gazette, specify."
4. The amendment as above inserted by Ordinance 28 of 1974 were confirmed by Act No. 7 of 1975.¹
5. By the Jodhpur University (Amendment) Ordinance 1975 section 16 of the principal Act was amended and a new composition for the Syndicate was provided. This was superseded by Act No. 26 of 1975.
6. For section 16 of the Act, the following was substituted by Jodhpur University (Second Amendment) Act 1975 (Act No. 26 of 1975).²
- "16. *Syndicate*.— (1) The Syndicate shall be the executive body of the University and shall consist of the following persons, namely :—
- Vice-Chancellor;
 - two persons nominated by the Vice-Chancellor from amongst the Deans of Faculties or the Deans or Directors of the constituent colleges or recognized colleges;
 - two University Professors nominated by the Vice-Chancellor;
 - two Educationists nominated by the Chancellor;
 - Director of College Education, Rajasthan; and
 - One person nominated by the State Government.
- (2) Members of the Syndicate, other than the Vice-Chancellor and the Director, College Education, Rajasthan, shall hold office for a period of three years from the date of their nomination."
7. For section 16 of the Act the following was substituted by the Jodhpur University (Amendment) Act 1977 (Act No. 6 of 1977).³
- "16. *Syndicate*.— (1) The Syndicate shall be the executive body of the University and shall consist of the following persons, namely :—
- Vice-Chancellor;
 - Director of College Education;
 - Two eminent educationists to be nominated by the Chancellor;
 - One Professor from amongst the Professor of the University to be nominated by the Vice-Chancellor in rotation, in accordance with their inter se seniority as Professor in the University;
 - Two Deans of faculties, to be nominated by the Vice-Chancellor, in rotation, in accordance with their inter se seniority as Professor/Director/Principal of Post-Graduate College;
 - One Principal, to be nominated by the Vice-Chancellor from amongst the Principals of Constituent Colleges and Recognised Colleges in rotation in accordance with their seniority as Principal;
 - Two teachers, who have put in not less than seven years teaching experience in the institution of higher education in Rajasthan on 1st January immediately preceding the year in which elections are held, other than University Professors, Deans, Principals/Heads of recognized/constituent colleges, to be elected by the teachers of recognized/constituent colleges from amongst teachers;

¹ [Received assent of Governor on 15 March 1975. Published in Rajasthan Gazette Extraordinary, Part IV A, dated 15 March 1975.]

² [Received assent of Governor on 19 August 1975. Published in Rajasthan Gazette Extraordinary, Part IV A, dated 22 August 1975.]

³ By section (2) of this Act, it came into force w.e.f. 10 July 1975.]

⁴ [Received assent of Governor on 19 August 1977. Published in Rajasthan Gazette Extraordinary, Part IV A, dated 19 August 1977.]

- Two members of the State Legislature nominated by the Speaker thereof;
 - Two persons, to be elected by the Senate from amongst its non-teacher and non-student members who are not the employees of the University or any of the colleges recognized by it;
 - One person to be elected by the Senate from amongst students who are elected as "other members" of the Senate under sub-clause (a) of clause (xxviii) of sub-division III of sub-section (2) of section 15 and the *ex-officio* "other Members" of the Senate under sub-clause (bb) of clause (xxviii) of sub-division III of sub-section (2) of the said section.
- Explanation*.— (1) The expression 'eminent educationist' means a person who has had close association with an institution of higher learning for a considerable period of time or who has made distinctive contribution in the field of education and learning or in the sphere of educational administration.
- The student members elected under clause (x) shall not be associated with the —
 - appointment of examiners;
 - finance;
 - selection of the employees of the University.
 - The inter se seniority of the Principals of Government and aided colleges shall be as determined by the Director of College Education and of others as determined by the Vice-Chancellor.
 - The members of the Syndicate other than the Vice-Chancellor and Director of College Education shall hold office for a period of three years from the date of their nomination or election as the case may be.
 - No person referred in clause (iii) to (x) of sub-section (1) shall be eligible for election and/or nomination for more than two terms."
8. Section 16 of the Act referred to above was amended by Jodhpur University (Amendment) Ordinance 1981 (Ordinance No. 1 of 1981). The amendment was confirmed by section 2 of the Jodhpur University (Amendment) Act 1981 (Act No. 9 of 1981).
9. Section 16 of the Act referred to above was amended by Jodhpur University (Change of Name and Amendment) Act, 1984 (Act No. 1 of 1984) which is as follows :
- Amendment of section 16, Rajasthan Act 17 of 1962*.— In section 16 of the principal Act, —
- In sub-section (1), —
 - clause (ii) shall be substituted by the following, namely :—

"(ii) two persons nominated by the Vice-Chancellor from amongst the Deans of faculties or Directors of constituent colleges or Principals of affiliated colleges;"
 - for clause (vii), the following clause shall be substituted, namely :—

"(vii) two teachers who have put in not less than seven years teaching experience in an institution of higher education in Rajasthan as on 1st January immediately preceding the year in which elections are held, other than University Professor, Deans, Principals, Heads of affiliated colleges and Directors of constituent colleges of the University, to be elected by the teachers of the University and of its constituent and affiliated colleges from amongst themselves;" and
 - in clause (ix), for the expression "sub-clause (bb) of clause (xxviii)", the expression "clause (xxix)" shall be substituted; and
 - for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) The elected members and members nominated under clauses (iv), (vi) and (viii) shall hold office for a period of three years and members nominated under clauses (ii) and (iii) for a period of one year from the



सत्यमेव जयते

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RAJASTHAN GAZETTE
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राजस्थान विधान मण्डल के अधिनियम।

विधि (विधायी प्रारूपण) विभाग

(गुप-2)

अधिसूचना

जयपुर, अगस्त 18, 2023

संख्या प.2(11)विधि/2/2023.- राजस्थान राज्य विधान-मण्डल का निम्नांकित अधिनियम, जिसे राज्यपाल महोदय की अनुमति दिनांक 17 अगस्त, 2023 को प्राप्त हुई, एतद्वारा सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है:-

राजस्थान विश्वविद्यालयों के अध्यापक (अस्थायी अध्यापकों का आमेलन) (संशोधन) अधिनियम, 2023
(2023 का अधिनियम संख्यांक 20)

(राज्यपाल महोदय की अनुमति दिनांक 17 अगस्त, 2023 को प्राप्त हुई)

राजस्थान विश्वविद्यालयों के अध्यापक (अस्थायी अध्यापकों का आमेलन) अधिनियम, 2008 को संशोधित करने के लिए अधिनियम।

भारत गणराज्य के चौहत्तरवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

1. संक्षिप्त नाम और प्रारंभ.- (1) इस अधिनियम का नाम राजस्थान विश्वविद्यालयों के अध्यापक (अस्थायी अध्यापकों का आमेलन) (संशोधन) अधिनियम, 2023 है।

(2) यह तुरंत प्रवृत्त होगा।

2. 2008 के राजस्थान अधिनियम सं. 22 की धारा 2 का संशोधन.- राजस्थान विश्वविद्यालयों के अध्यापक (अस्थायी अध्यापकों का आमेलन) अधिनियम, 2008 (2008 का अधिनियम सं. 22), जिसे इसमें इसके पश्चात मूल अधिनियम कहा गया है, की धारा 2 की उप-धारा (1) में,-

(i) विद्यमान खण्ड (i) के पश्चात् और विद्यमान खण्ड (ii) के पूर्व, निम्नलिखित नया खण्ड अंतःस्थापित किया जायेगा, अर्थात्:-

“(क) “शेष रहे अस्थायी अध्यापक” से, योग अनुदेशकों/योग अध्यापकों को सम्मिलित करते हुए ऐसे अध्यापक, जो विश्वविद्यालय और विश्वविद्यालय अनुदान आयोग द्वारा निर्दिष्ट अभिकरण के बीच हुए किसी सहमति-पत्र के आधार पर विश्वविद्यालयों में कार्य करते रहे हैं किंतु अधिनियम के उपबंधों के अनुसरण में जिन पर विचार नहीं किया गया था, अभिप्रेत हैं;”
और

(ii) खण्ड (iv) में, विद्यमान अभिव्यक्ति “अभिप्रेत है किन्तु” के पश्चात् और विद्यमान अभिव्यक्ति “संविदा आधार पर” के पूर्व अभिव्यक्ति “,विश्वविद्यालय और विश्वविद्यालय अनुदान आयोग के बीच करार/सहमति-पत्र होने के पश्चात् विश्वविद्यालय अनुदान आयोग या विश्वविद्यालय अनुदान आयोग द्वारा जारी मार्गदर्शक सिद्धान्तों द्वारा पुरःस्थापित, योग शिक्षा और अभ्यास तथा सकारात्मक स्वास्थ्य की प्रोन्नति की स्कीम के अधीन विश्वविद्यालय में कार्यरत योग अनुदेशक/योग अध्यापक के सिवाय,” अंतः स्थापित की जायेगी।

3. 2008 के राजस्थान अधिनियम सं. 22 की धारा 6 का संशोधन.- मूल अधिनियम की धारा 6 में,-

(i) अंत में आये विद्यमान विराम चिह्न “।” के स्थान पर, विराम चिह्न “:” प्रतिस्थापित किया जायेगा; और

(ii) इस प्रकार संशोधित विराम चिह्न के पश्चात्, निम्नलिखित परन्तुक जोड़ा जायेगा, अर्थात्:-

“ परंतु शेष रहे अस्थायी अध्यापक को नियमित करने की कवायद, 180 दिन की समाप्ति के पश्चात् की जा सकेगी।”।

ज्ञान प्रकाश गुप्ता,
प्रमुख शासन सचिव।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)**

NOTIFICATION

Jaipur, August 18, 2023

No. F. 2(11)Vidhi/2/2023.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of the Rajasthan Vishwavidyalayon ke Adhyapak (Asthaye Adhyapakon ka Aamelan) (Sanshodhan) Adhiniyam, 2023 (2023 Ka Adhiniyam Sankhyank 20):-

(Authorised English Translation)

**THE RAJASTHAN UNIVERSITIES' TEACHERS (ABSORPTION OF TEMPORARY
TEACHERS) (AMENDMENT) ACT, 2023
(Act No. 20 of 2023)**

(Received the assent of the Governor on the 17th day of August, 2023)

An

Act

to amend the Rajasthan Universities' Teachers (Absorption of Temporary Teachers) Act, 2008.

Be it enacted by the Rajasthan State Legislature in the Seventy-fourth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Rajasthan Universities' Teachers (Absorption of Temporary Teachers) (Amendment) Act, 2023.

(2) It shall come into force at once.

2. Amendment of section 2, Rajasthan Act No. 22 of 2008.- In sub-section (1) of section 2 of the Rajasthan Universities' Teachers (Absorption of Temporary Teachers) Act, 2008 (Act No. 22 of 2008), hereinafter referred to as the principal Act,-

(i) after the existing clause (i) and before the existing clause (ii), the following new clause shall be inserted, namely:-

“(ia) “left out temporary teacher” means teachers including yoga instructors/yoga teachers who have been working in the universities by virtue of any Memorandum of Understanding between the university and the agency referred by University Grants Commission but were not considered in pursuance to the provisions of the Act;” and

(ii) in clause (iv), after the existing expression “University concerned on Deputation” and before the existing punctuation mark “;”, the expression “except yoga instructor/yoga teacher working in the universities under the Scheme for Promotion of Yoga Education and Practice and Positive Health in Universities introduced by the University Grants Commission or guidelines issued by the University Grants Commission after entering into an Agreement/Memorandum of Understanding between the University and University Grants Commission” shall be inserted.

3. Amendment of section 6, Rajasthan Act No. 22 of 2008.- In section 6 of the principal Act,-

(i) for the existing punctuation mark “.” appearing at the end, the punctuation mark “:” shall be substituted; and

(ii) after the punctuation mark so amended, the following proviso shall be added, namely:-

“Provided that exercise of regularizing the left out temporary teacher may be undertaken after the expiry of 180 days.”.

ज्ञान प्रकाश गुप्ता,
Principal Secretary to the Government.

राज्य केन्द्रीय मुद्रणालय, जयपुर।